

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 403**  
**IA/5736/2022, IN IB/209/ND/2021**

**IN THE MATTER OF:**

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Realtors Pvt. Ltd.	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 22.03.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Divyank Dutt Dwivedi, Adv. Ekta Chaudhary  
For the Applicant(5736) : Adv. Abhishek Anand  
For the Respondent : Sr. Adv. P. Nagesh Adv. Ankit Tyagi, Adv. Manish  
Bhatt, Adv. Atharva Koppal, Adv. Jaiyesh Bakhshi,  
Adv. Ravi Tyagi, Adv. Gaurav Mishra

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

Proxy Counsel for the applicant as well as Learned Counsel for the respondent are present physically. Learned Counsel for the applicant addressed the arguments on 04.03.2024 on behalf of the applicant. Today, the matter is listed for reply-arguments on behalf of the respondent. Counsel for respondent has submitted that settlement talks are going on between the parties and there is a possibility of amicably resolution of the matter and seeks an adjournment. Request for adjournment is allowed. Let this matter be posted to 03.04.2024 for reporting settlement or reply-arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**